

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

ORIGINAL APPLICATION No. 80 OF 2020 (SZ)

IN THE MATTER OF:

Suo Motu Applicant(s)

Versus

Union of India & Others Respondent(s)

COMPLIANCE REPORT OF THE TELANGANA POLLUTION CONTROL BOARD (R3)

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Place: Hyderabad.

Date: 30-06-2025.


COUNSEL FOR RESPONDENT NO. 3

**COMPLIANCE REPORT DATED 30.06.2025 OF TELANGANA POLLUTION
CONTROL BOARD IN OA NO.80 OF 2020.**

It is to submit that Kalushya Parirakshana Samithi has filed an Original Application No.80 of 2020 before the Hon'ble NGT, Southern Zone, Chennai regarding pollution caused by the private Respondent industries **No. 8** (M/s. Divi's Laboratories Pvt Ltd., Lingo jigudem (V) & Aregudem (V), Choutuppal (M), Yadadri Bhuvanagiri District), **No.9** (M/s. Srin Pharmaceuticals Pvt. Ltd, Choutuppal (V&M), Yadadri Bhuvanagiri District) and **No.10** (M/s. Maruti Cottex Ltd., Choutuppal (V&M), Yadadri Bhuvanagiri District).

It is to submit that, the Hon'ble NGT vide order dt.22.10.2024 has disposed the case and directed the 10th respondent i.e., M/s. Maruti Cottex Ltd., to comply with the directions issued by the Board and also directed the Respondent Board to report compliance after 6 months.

It is to submit that, the Board officials have inspected the industry on 17.04.2025 & 25.06.2025. The details of the industry are submitted as below:

1. The industry obtained CFO&HWA of the Board vide order dt.28.09.2022 for fabric processing – 1,50,000 Mtrs/day & Printed / dyed synthetic polyester cotton fabric - 1,50,000 Mtrs/day with validity up to 31.12.2027.
2. The Board has issued closure order to the industry on 02.12.2024 for non compliance of the Board directions / Consent Conditions.
3. Subsequently, the Board has issued Temporary revocation of closure order to the industry on 02.12.2024 for a period of six months.
4. Subsequently, the Board has issued Revocation of closure order to the industry on 25.04.2025 and issued certain directions to the industry (**Annexure-I**).



Compliance status on directions mentioned in Revocation of Closure order dt. 25.04.2025 issued under Air Act is submitted as follows:

S.No.	Directions issued	Industry's compliance
1	The industry shall regularly operate Air Pollution Control Equipments i.e., Multi Cyclone dust collector to control the emissions.	Complied. The industry has provided separate Mechanical Dust Collector (MDC) followed by Multi Cyclone dust collector followed by common wet scrubber followed by common stack of 30 mt height to the husk fired boiler of 6 TPH & Thermic fluid heater of 1 Lakh K.Cal/hr capacity. The industry provided common water scrubbing system for further control of the emissions. For boiler of 3 TPH capacity & The thermic fluid heater of 1 Lakh K.Cal/hr the industry has provided MDC & multi cyclone dust collectors followed by water scrubbing system commonly with stack of 30 mt height. During inspection Air Pollution Control Equipments are under operation and no nuisance was observed.
2	The industry shall provide separate energy meter to the Air Pollution Control System and maintain a log register as per the meter readings.	Complied. They provided separate energy meters for Boiler Air Pollution Control Equipments and maintaining log books.
3	The industry shall not cause any air pollution / odour nuisance / dust nuisance in the surrounding environment.	Complied. During inspections, no odour, air pollution and dust nuisance was observed within the industry premises.
4	The industry shall carry out water spraying within the industry premises to control fugitive emissions.	Complied. The industry is carrying water sprinkling at Ash storage area to control fugitive emissions.

6. **Compliance status on directions mentioned in Revocation of Closure order dt. 25.04.2025 issued under Water Act is submitted as below:**

S.No.	Directions issued	Industry's compliance
1	The industry shall comply with all conditions stipulated in the CFO&HWA order issued by the Board scrupulously.	Compliance of the latest directions dated 25.04.2025 are submitting.
2	The industry shall segregate the effluents into LTDS and HTDS.	Complied. The industry has provided separate storage tanks for LTDS & HTDS.
3	The industry shall treat the LTDS & HTDS effluents in dedicated Effluent Treatment Plants provided for both the LTDS & HTDS effluents, as stipulated in the CFO & HWA order dated 28.09.2022.	Complied.
4	The industry shall rectify the operational issues in MEE & ATFD so as to collect the ATFD output in dry form only within one month time and submit the compliance to the Board.	Complied. They carried maintenance works of MEE & ATFD and rectified the problems. During inspection observed that, ATFD salts in dry form.
5	The industry shall provide collection tank of sufficient capacity to collect the HTDS effluents near process area with acid proof lining. The industry shall provide motor pump to pump the HTDS effluents and provide HDPE pipelines for conveyance of HTDS effluents to ETP from the collection tank within one month time and submit the compliance to the Board.	Complied. The industry has provided separate storage tanks for LTDS & HTDS. The industry has provided separated pipelines for conveyors of HTDS & LTDS.
6	The industry shall conduct leak detection of effluent collection tank from reputed organization within one month.	The industry has conducted leak detection monitoring with 3 rd party and reports yet to be received.
7	The industry shall stop using the drains once the closed pipeline is installed.	Complied.

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8	The industry shall operate / maintain digital flow meters for recording waste water generation at inlet of various effluent streams of HTDS & LTDS, viz., MEE feed; condensate of MEE & ATFD, RO rejects, RO permeate etc.	Complied. The industry has provided digital flow meters for LTDS & HTDS line and provided digital meters for MEE feed/RO rejects, RO permeate.
9	The industry shall not discharge any waste water / effluent / contaminated rain water/ spillages / seepages / leakages within & outside the industry premises under any circumstances.	Complied. During the inspection, no discharges of effluents were observed.
10	The industry shall collect & store the hazardous waste in an elevated closed shed with impervious lining and leachate collection system and shall dispose the Hazardous Waste regularly in accordance with the CFO&HW order and shall not store beyond 90 days.	Complied. The industry is storing hazardous waste in a room with CC flooring at Biological ETP area. The industry is disposing Hazardous waste to Common Waste Disposal Facility as per Board directions.
11	The industry shall provide and maintain IP camera with PAN, TILT Zoom, 5x or above focal length, with night vision capability at ETP area (HTDS& LTDS ETP systems), boiler area focusing chimney and focusing RO Permeate flow meters and shall connect to TGPCB server within one week.	The industry has provided cameras for focusing chimney, ETP Area, RO Permeate flow meter. Connectivity of the flow meters to TGPCB Server is under process.
12	The industry shall revalidate the Bank Guarantee of Rs.8.0 Lakhs as per the Board norms towards the compliance of the above conditions with validity period of one year.	Complied. The industry has submitted BG of Rs. 8.0 Lakhs vide BG No. 0243NDDG00004524, Dt.17.03.2025 and same is having validity period up to 16.03.2026.
13	The industry shall maintain good housekeeping within the plant premises.	Complied.
14	The industry shall develop / maintain	The industry has developed Good

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	greenbelt such that it shall not be less than 33% of total area, preferably along the all sides of industry site, with width of not less than 5 mtrs greenbelt.	greenbelt within industry premises.
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It is to submit that, the industry has complied with the most of the directions issued by the Board and the respondent Board will continuously monitor the industry for environmental compliance.

Place: Nalgonda

Date: 30.06.2025


ENVIRONMENTAL ENGINEER
ENVIRONMENTAL ENGINEER
Telangana Pollution Control Board,
Regional Office, Nalgonda.



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TELANGANA POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN, A - 3, INDUSTRIAL ESTATE,
SANATHNAGAR, HYDERABAD - 500 018.

Phone: 040-23887500
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Annexure-I

BY REGD. POST WITH ACK. DUE

WATER (PREVENTION AND CONTROL OF POLLUTION) ACT, 1974
(AS AMENDED BY ACT 53 OF 1988)

Order No.NLG-10/TGPCB/TF/HO/2025- 268

Date:25.04.2025

Sub : TGPCB - M/s. Maruthi Cottex Ltd., Choutuppal (V) & (M), Yadadri Bhuvanagiri District - Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988) - Revocation of Closure Orders - Orders Issued - Reg.

- Ref :**
1. OA.No.80 of 2020 filed before the Hon'ble NGT, Southern Zone, Chennai.
 2. OA.No.55 of 2022 filed before the Hon'ble NGT, Southern Zone, Chennai.
 3. CFO Order dt.28.09.2022 valid up to 31.12.2027.
 4. The Hon'ble NGT, Chennai Order dated 12.08.2024 on OA No. 80 of 2020.
 5. Closure Order No.NLG-10/TGPCB/TF/HO/2024- dated 31.08.2024.
 6. The industry has filed an appeal No.62 of 2024 before the Hon'ble NGT, Chennai by challenging the closure order issued by the Board on 31.08.2024.
 7. The Hon'ble NGT, Chennai Order dated 17.09.2024 in Appeal No.62 of 2024.
 8. Suspension of closure order No.NLG-10/TGPCB/TF/HO/2024- Dated 21.09.2024.
 9. The Hon'ble NGT, Chennai Order dated 18.10.2024 in appeal No.62 of 2024.
 10. The Hon'ble NGT, Chennai Order dated 22.10.2024 in O.A No.80 of 2020.
 11. The Hon'ble NGT, Chennai has passed an order dated 04.11.2024 in appeal No.62 of 2024.
 12. Rolling Task Force Team Officials again inspected the industry on 26.10.2024 & 06.11.2024 as per the directions of the Hon'ble NGT, Chennai.
 13. The Hon'ble NGT, Chennai has passed an order dated 07.11.2024 in appeal No.62 of 2024.
 14. Temporary Revocation of Closure Order issued 02.12.2024.
 15. The Hon'ble NGT, Chennai Order dated 24.01.2025 in O.A No.55 of 2022.
 16. Industry representation dt. 10.03.2025 requesting revocation of closure order.
 17. Inspection of the industry by the Board Officials on 17.04.2025.
 18. Hearing held on 24.04.2025.
 19. Industry's letter dated 25.04.2025.

* * * * *

1. **WHEREAS**, you are operating the industry located at Choutuppal (V) & (M), Yadadri Bhuvanagiri District and engaged in textile fabric processing with dyeing.
2. **WHEREAS**, vide reference 1st cited, Kalushya Parirakshana Samithi has filed an Original Application No.80 of 2020 before the Hon'ble NGT, Southern Zone, Chennai.
3. **WHEREAS**, vide reference 2nd cited, Sri Arige Veeraswamy, S/o. Arige Kistaiah, Tangadpalle Village, Choutuppal Mandal, Yadadri Bhuvanagiri District has filed an Original Application No.55 of 2022 before the Hon'ble NGT, Southern Zone, Chennai praying for compensation of Rs. 52,09,150/- or the quantum assessed by the experts, restore agriculture lands & bore wells of the applicant in Survey No.80, 78 and 250 and action against polluting industries.
4. **WHEREAS**, vide reference 3rd cited, the industry has obtained CFO of the Board vide order dt: 28.09.2022 for fabric processing-1,50,000 Mtrs/day & Printed / dyed synthetic polyester cotton fabric - 1,50,000 Mtrs/day with validity up to 31.12.2027.
5. **WHEREAS**, vide reference 4th cited, as per Hon'ble NGT order dated 12.08.2024 in OA No.80 of 2020 (SZ) and the Board issued closure orders to the industry on 31.08.2024 for certain non-compliances, vide reference 5th cited.

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6. **WHEREAS**, vide reference 6th cited, the industry has filed an appeal No.62 of 2024 before the Hon'ble NGT Chennai against the closure order.
7. **WHEREAS**, vide reference 7th cited, the Hon'ble NGT, Chennai has passed the following order dated 17.09.2024 in appeal No.62 of 2024:
 1. This is an appeal directed against the impugned order dated 31.08.2024 passed by the Telangana State Pollution Control Board vide Order No.NLG-10/TGPCB/TF/HO/2024-929, directing closure of the appellant's unit.
 2. Admittedly, the Project Proponent/Appellant has generates trade effluents of High Total Dissolved Solids (HTDS) of 800 KLD, for which, at the point of disposal, the Zero Liquid Discharge (ZLD) system is already in existence.
 3. The Telangana State Pollution Control Board has specifically stated that the industry shall segregate the effluents into Low Total Dissolved Solids (LTDS) and HTDS streams. The LTDS effluents (313.5 KLD), after treatment in ETP, shall be recycled for washing of fabric, bleaching, scouring, etc. The HTDS effluents (800 KLD), after treatment in ETP, shall be routed through the Reverse Osmosis (RO) System. The RO permeate shall be recycled back into the process, cooling tower makeup etc. and the RO rejects are evaporated in Multi Effect Evaporator (MEE) followed by Agitated Thin Film Dryer (ATFD) and the MEE condensate is reused for boiler feed. The ETP sludge and ATFD salts are disposed of in TSDF.
 4. Now, by virtue of the impugned order dated 31.08.2024, the appellant's factory is closed. The representative of the company, who is present along with the learned counsel, would state that whenever they are running the HTDS process, the LTDS process cannot be run and vice versa.
 5. Even earlier, it was agreed by the Project Proponent that they will augment the ETP which was not done by them as assured and the reason given by them is that they are financially constrained and also claimed that the production line discharging LTDS, actually does not have any TDS and can be discharged through the ZLD system, if insisted by the Telangana SPCB.
 6. In such circumstances, even if the Telangana SPCB wants to inspect, unless the unit is run, it cannot assess the nature of LTDS and HTDS effluents.
 7. Therefore, it is appropriate to stay the impugned order dated 31.08.2024 of the Telangana SPCB for a period of 4 (Four) weeks only from today and permit the unit to run the LTDS line only for 4 (Four) weeks from today.
 8. As and when the appellant's unit is ready for the same, it can request the Telangana SPCB.
 9. Upon such request from the appellant, the Telangana SPCB is directed to inspect and file a report before this Tribunal".
 10. Post the matter on 18.10.2024.
8. **WHEREAS**, vide reference 8th cited, as per the directions of the Hon'ble NGT, Chennai order dated:17.09.2024 in appeal No.62 of 2024. The Board issued suspension of closure orders to the industry on 21.09.2024 for four weeks i.e. from 17.09.2024 to 14.10.2024 and permission to operate treatment system for treatment and disposal of LTDS effluents.
9. **WHEREAS**, vide reference 9th cited, the Hon'ble NGT issued order dated 18.10.2024 and Posted the matter on 04.11.2024.
10. **WHEREAS**, vide reference 10th cited, the Hon'ble NGT has disposed the O.A.No.80 of 2020 on 22.10.2024 and directed M/s.Maruthi Cottex to comply with the suggestion issued by the CPCB. The Hon'ble NGT also directed the TGPCB to inspect the industry (M/s.Maruthi Cottex) and report the compliance after 06 months.

11. **WHEREAS**, vide reference 11th & 12th cited, the Rolling Task Force Team Officials inspected the industry on 26.10.2024 and 02.11.2024 and submitted the report to Board Office. The Board has submitted the report before the Hon'ble NGT on 02.11.2024. The matter came up for hearing before the Hon'ble NGT, SZ in Appeal No.62 of 2024 on 04.11.2024 and posted for hearing on 07.11.2024.

12. **WHEREAS**, vide reference 13th cited, the Hon'ble NGT vide Order dated 07.11.2024 has disposed the appeal filed by the industry in Appeal No.62 of 2024" and the appellant unit is directed to comply the with all the conditions issued by the Telangana SPCB and ensure the operation of the ZLD at all times".

Consequently, the interlocutory application [I.A. No.112 of 2024 (SZ)] is closed.

13. **WHEREAS**, vide reference 14th cited, the Board has issued Temporary revocation of closure order to the industry on 02.12.2024 for a period of six months i.e.up to 01.06.2025.

14. **WHEREAS**, vide reference 15th cited, the Hon'ble NGT in O.A No.55 of 2022 of has passed an order on 24.01.2025 is as follows:

a. Post the matter on 04.03.2025, finally. Meanwhile, objections must be filed by the applicant regarding the report of the District Collector-Yadadri Bhuvanagiri District; otherwise, the matter will proceed without them.

- Post the hearing on 04.03.2025.

b. The Hon'ble NGT in O.A No.55 of 2022 of has passed an order on 04.03.2025 is as follows:

- The objection dated 03.03.2025 of the applicant is filed.
- Post the matter on 03.06.2025 for final hearing.

15. **WHEREAS**, vide reference 16th cited, the industry has submitted a representation dt. 10.03.2025 and requesting for revocation of closure orders.

16. **WHEREAS**, vide reference 17th cited, the RO, Nalgonda has inspected the industry on 17.04.2025, and submitted the report to the Board office on 19.04.2025. The details are as follows:

1. **Compliance status on directions mentioned in Temporary Revocation of Closure order dt. 02.12.2024 issued under Air Act:**

S.No.	Directions issued	Industry's compliance
1	The industry shall regularly operate Air Pollution Control Equipments i.e., Multi Cyclone dust collector to control the emissions.	The industry has provided separate MDC followed by Multi cyclone dust collector followed by common wet scrubber followed by common stack of 30 mt height to the husk fired boiler of 6 TPH & Thermic fluid heater of 1 Lakh K.Cal/hr capacity. The industry provided common water scrubbing system for further control of the emissions. For boiler of 3 TPH capacity & The thermic fluid heater of 1 Lakh K.Cal/hr the industry has provided MDC & multi cyclone dust collectors followed by water scrubbing system commonly with stack of 30 mt height. During inspection APCE are under operation and no air pollution nuisance was observed.

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2	The industry shall provide separate energy meter to the Air Pollution Control System and maintain a log register as per the meter readings.	They provided separate energy meters for ETP, Boiler APCE.
3	The industry shall not cause any air pollution / odour nuisance / dust nuisance in the surrounding environment.	During inspection, no odour, air pollution and dust nuisance was observed within the industry premises.
4	The industry shall carry out water spraying within the industry premises to control fugitive emissions.	The industry is carrying water sprinkling at Ash storage area to control fugitive emissions.

Compliance status on directions mentioned in Temporary Revocation of Closure order dt. 02.12.2024 issued under Water Act:

S.No.	Directions issued	Industry's compliance
1	The industry shall comply with all conditions stipulated in the CFO&HWA order issued by the Board scrupulously.	Submitted.
2	The industry shall segregate the effluents into LTDS and HTDS.	The industry has provided separate storage tanks for LTDS & HTDS.
3	The industry shall treat the LTDS & HTDS effluents in dedicated Effluent Treatment Plants provided for both the LTDS & HTDS effluents, as stipulated in the CFO & HWA order dated 28.09.2022.	Complied.
4	The industry shall rectify the operational issues in MEE & ATFD so as to collect the ATFD output in dry form only within one month time and submit the compliance to the Board.	The industry representative has informed that, they carried maintenance works of MEE & ATFD. During inspection observed that, ATFD salts in dry form.
5	The industry shall provide collection tank of sufficient capacity to collect the HTDS effluents near process area with acid proof lining. The industry shall provide motor pump to pump the HTDS effluents and provide HDPE pipelines for conveyance of HTDS effluents to ETP from the collection tank within one month time and submit the compliance to the Board.	The industry has provided separate storage tanks for LTDS & HTDS. The industry has provided separated pipelines for conveyors of HTDS & LTDS.
6	The industry shall stop using the drains once the closed pipeline is installed.	Complied.

7	The industry shall operate / maintain digital flow meters for recording waste water generation at inlet of various effluent streams of HTDS & LTDS, viz., MEE feed; condensate of MEE & ATFD, RO rejects, RO permeate etc.	The industry has provided digital flow meters for LTDS & HTDS line and provided digital meters for MEE feed/RO rejects, RO permeate.
8	The industry shall not discharge any waste water / effluent / contaminated rain water/ spillages / seepages / leakages within & outside the industry premises under any circumstances.	During the inspection, no discharges of effluents were observed.
9	The industry shall collect & store the hazardous waste in an elevated closed shed with impervious lining and leachate collection system and shall dispose the Hazardous Waste regularly in accordance with the CFO&HW order and shall not store beyond 90 days.	The industry is storing hazardous waste in a room with CC flooring at Biological ETP area.
10	The industry shall provide and maintain IP camera with PAN, TILT Zoom, 5x or above focal length, with night vision capability at ETP area (HTDS& LTDS ETP systems), boiler area focusing chimney and focusing RO Permeate flow meters and shall connect to TGPCB server within one week and submit the compliance to the Board.	The industry has provided cameras for focusing chimney, ETP Area, RO Permeate flow meter. But same has to be connected to TGPCB Server.
11	The industry shall not discharge the treated or untreated effluents within and outside the premises under any circumstances.	During the inspection, no discharges of effluents were observed.
12	The industry shall revalidate the Bank Guarantee of Rs.8.0 Lakhs as per the Board norms towards the compliance of the above conditions with validity period of one year.	Complied. The industry has submitted BG of Rs. 8.0 Lakhs vide BG No. 0243NDDG00004524, Dt.17.03.2025 and same is having validity period up to 16.03.2026.
13	The industry shall maintain good housekeeping within the plant premises.	Complied.
14	The industry shall develop / maintain greenbelt such that it shall not be less than 33% of total area, preferably along the all sides of industry site, with width of not less than 5 mtrs greenbelt.	The industry has developed Good greenbelt within industry premises.
15	The industry shall not carryout operations without valid revocation of closure orders. Failing which the Board will be constraint to take action against the industry.	Complied.

Compliance status on suggestions made by CPCB:

S.No.	Directions issued	Industry's compliance
1	The unit shall segregate the effluent as LTDS and HTDS as per the consent and provide separately treatment system accordingly.	For HTDS effluents: The industry provided. Screen chamber, Grit chamber, Flash Mixer, Tube Settler - 1, Aeration Tank - 1, Tube Settler - 2, Aeration tank - 2, Clarified tank, Sand Filter, Carbon Filter, UF, Ros (3 Nos), MEE, FE and ATFD. For LTDS effluents: The industry has provided Screen Chamber/Oil Trap, Collection Tank, Primary Settling Tank, Pre-Aeration Tank, Aeration Tank, Secondary Settling Tank and Treated water collection tank.
2	The unit shall augment the ETP, RO and MEE system to treat the LTDS and HTDS effluent and ensure adequate capacity of the treatment units.	The industry has provided separate LTDS & HTDS storage tanks. The industry has provided separated pipelines for conveyors of HTDS & LTDS. The industry representative has informed that, they carried maintenance works of MEE & ATFD. During inspection observed that, ATFD salts in dry form. The industry treating LTDS & HTDS separately.
3	The TDS observed in the stagnated water ranges from 2100 to 5700 ppm. The high TDS indicates the discharge of effluent, so the unit shall achieve ZLD and ensure that no untreated/treated/partially treated effluent discharged on land.	The industry is reusing the treated LTDS effluent for washing, scouring purpose & treated HTDS effluent for boiler and process.
4	The unit shall provide separate dedicated facility for storage of hazardous waste generated in the unit.	The industry is storing hazardous waste in a room with CC flooring at Biological ETP area.
5	Juliflora plant growth inside the premises shall be removed and green belt shall be developed. Proper access shall be provided in the green belt area.	Complied.
6	The unit shall provide flow meters for inlet & outlet of LTDS & HTDS treatment plants, UF inlet & outlet, all stages of RO inlet, outlet & permeate, MEE inlet, & condensate.	The industry has provided digital flow meters for LTDS & HTDS line and provided digital meters for MEE feed/RO rejects, RO permeate.
7	These flow meters shall be connected to TSPCB server. The unit shall provide cameras around the unit in consultation with TSPCB in order to monitor any discharge of effluent. The cameras shall be connected to TSPCB.	The industry has provided flow meters for LTDS & HTDS treatment plants, UF inlet & outlet, all stages of RO inlet, outlet & permeate, MEE inlet, condensate. But, the industry has not provided Online Connectivity System for flow meters to connected to the TGPCB server.

2. The industry's compliance of Schedule - B conditions of CFO order dated. 28.09.2022 is as follows:

S. No.	Condition	Compliance																								
1	The industry has paid consent fee of Rs. 2,89,300/- i.e., upto 31.03.2024. The industry shall pay the consent fees annually from the every financial year to till the validity of the consent order i.e., upto 31.12.2027.	The industry has paid Rs.2,25,000/- on 17.04.2025 and same is valid up to 31.03.2026.																								
2	The payment of annual consent fee for every financial year (i.e., April to March) within the stipulated time period i.e., 1st quarter of every financial year (April - June) is mandatory for the industry. Failing which, the validity of the Consent order automatically stands cancelled and operation of the industry / project without valid Consent attracts penal action under the provision of water Act, Air Act & Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016.	No action required																								
3	The industry either paying annual fee or total fee for consented period, shall pay the balance consent fee as per the revised rates as applicable from time to time.	No action required																								
4	The industry shall comply the all directions issued by the Board vide Revocation of closure order dated 06.01.2022.	The industry's compliance towards Board's directions dated: 02.12.2024 are submitted above.																								
5	The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below <table border="1"> <thead> <tr> <th>S. No.</th><th>Water Consumption</th><th>Quantity</th></tr> </thead> <tbody> <tr> <td>1.</td><td>Process & Washings</td><td>1165 KLD</td></tr> <tr> <td>2.</td><td>Boiler feed</td><td>120 KLD</td></tr> <tr> <td>3.</td><td>Cooling / Humidification/Water spraying</td><td>20 KLD</td></tr> <tr> <td>4.</td><td>DM Plant / Softner</td><td>5 KLD</td></tr> <tr> <td>5.</td><td>Domestic</td><td>10 KLD</td></tr> <tr> <td>6.</td><td>Gardening</td><td>80 KLD</td></tr> <tr> <td></td><td>Total</td><td>1400 KLD</td></tr> </tbody> </table>	S. No.	Water Consumption	Quantity	1.	Process & Washings	1165 KLD	2.	Boiler feed	120 KLD	3.	Cooling / Humidification/Water spraying	20 KLD	4.	DM Plant / Softner	5 KLD	5.	Domestic	10 KLD	6.	Gardening	80 KLD		Total	1400 KLD	As per the details submitted by the industry the avg water consumption for last 1 year (from Apr' 2024 to Mar' 2025) is 155.10 KLD (total is 56615 KL).
S. No.	Water Consumption	Quantity																								
1.	Process & Washings	1165 KLD																								
2.	Boiler feed	120 KLD																								
3.	Cooling / Humidification/Water spraying	20 KLD																								
4.	DM Plant / Softner	5 KLD																								
5.	Domestic	10 KLD																								
6.	Gardening	80 KLD																								
	Total	1400 KLD																								
6	A sampling port with removable dummy of not less than 15cm diameter shall be provided to the stack at a distance of 8 times the diameter of the stack from the nearest constraint such as bends etc. A platform with suitable ladder shall be provided below 1 meter of sampling port to accommodate three persons with instruments. A 15 AMP 250 V plug point shall be provided on the platform.	Complied. The industry has provided new chimney with ladder, platform and port hole.																								

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7	The emissions shall not contain constituents in excess of the prescribed limits mentioned below.							
	<table> <tr> <th>Chimney No.</th><th>Parameter</th><th>Emission standards (mg/NM³)</th></tr> <tr> <td>1 to 3</td><td>SPM</td><td>115</td></tr> </table>	Chimney No.	Parameter	Emission standards (mg/NM ³)	1 to 3	SPM	115	
Chimney No.	Parameter	Emission standards (mg/NM ³)						
1 to 3	SPM	115						
8	The industry shall comply with ambient air quality standards of PM10(Particulate Matter size less than 10µm) - 100 µg/ m³; PM2.5(Particulate Matter size less than 2.5 µm) - 60 µg/ m³; SO₂ - 80 µg/ m³; NO_x - 80 µg/m³, outside the factory premises at the periphery of the industry. Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009 Noise Levels: Day time - (6 AM to 10 PM) - 75 dB (A) Night time - (10 PM to 6 AM) - 70 dB (A).	: Directed to comply.						
9	The industry shall not manufacture new products / excess capacity beyond the permitted capacity mentioned in this order without obtaining CFE /CFO of the Board.	: As per the details submitted by the industry the total production for last 1 Year (from Apr' 2024 to Mar' 2025) is as follows: Fabric processing -I 18104137 (in mtrs), Printed synthetic / Polyester Fabric - 21296413 (in mtrs)						
10	The industry shall provide above ground level RCC tanks for collection / storage of trade effluents and arrest ground water pollution due to leaks/crack of pipes, tanks and spillages etc.	: The industry has provided below ground level separate RCC storage tanks for LTDS & HTDS. The industry has provided separated pipelines for conveyors of HTDS & LTDS.						
11	The industry shall not cause any spillages / discharges of chemicals/ effluents on ground. The drums containing chemicals & wastes shall be stored on elevated platform provided with leachate/spillages collection pit. In no case the drums shall be stored on open ground.	: - During the inspection, no discharges were observed. - The industry is storing hazardous waste in a room with impervious lining floor at Biological ETP area.						
12	The industry shall procure raw materials i.e., synthetic / Polyester fabric from outside parties for manufacture of Printed Synthetic / Polyester Fabric and shall carryout only printing & washing activity.	: Complied. They are purchasing synthetic / polyester fabric from outside parties.						

13	The industry shall segregate the effluents into LTDS & HTDS streams and treat the effluent separately. The LTDS effluents (313.5 KLD) shall be treated in the ETP. The treated effluent shall be recycled back for washings of fabric, bleaching, scouring etc., and the HTDS Effluents (800 KLD) shall be treated in the ETP followed by 3 pass RO Systems. The RO permeate shall be recycled back into the process, cooling tower makeup etc., and the RO Rejects shall evaporate into MEE followed by ATFD. The condensate of MEE shall be used for boiler feed makeup. The ETP sludge and ATFD salts are disposed to TSDF, Dundigal, Medchal-Malkajgiri District for safe disposal / Alternate Fuel & Raw Material Facilities (AFRF) for disposing to cement industries for co-processing.	For HTDS effluents: The industry provided Screen chamber, Grit chamber, Flash Mixer, Tube Settler - 1, Aeration Tank - 1, Tube Settler - 2, Aeration tank - 2, Clarified tank, Sand Filter, Carbon Filter, UF, Ros (3 Nos), MEE, FE and ATFD. For LTDS effluents: The industry has provided Screen Chamber/Oil Trap, Collection Tank, Primary Settling Tank, Pre-Aeration Tank, Aeration Tank, Secondary Settling Tank and Treated water collection tank. As per the details submitted by the industry The industry has sent ETP sludge & MEE salts of 51.905 Tons to M/s. TSDF during the period Apr' 2024 to Mar' 2025.
14	The industry shall regularly operate ETP, RO system & Multiple Effect Evaporator (MEE) followed by ATFD to evaporate the RO rejects.	During inspection, the ZLD system was in operation.
15	The industry shall regularly operate the Air Pollution Control Equipments i.e., MDC followed by water scrubbing for control of the dust & flue gas emissions generated from boilers & thermic fluid heaters. The industry shall not cause any air pollution in the surrounding area.	The industry has provided separate MDC followed by Multi cyclone dust collector followed by common wet scrubber followed by common stack of 30 mt height to the husk fired boiler of 6 TPH & Thermic fluid heater of 1 Lakh K.Cal/hr capacity. The industry provided common water scrubbing system for further control of the emissions. For boiler of 3 TPH capacity & The thermic fluid heater of 1 Lakh K.Cal/hr the industry has provided MDC & multi cyclone dust collectors followed by water scrubbing system commonly with stack of 30 mt height. During inspection APCE are under operation and no nuisance was observed.
16	The industry shall provide closed shed for storage of husk & husk ash to control fugitive emissions.	The industry has provided husk room for storage of husk and ash room for storage of ash.

17	The industry shall install fume / dust extraction system followed by scrubber to control emissions generated from the process.	: No fume / dust generation from the process. The industry has provided MDC & Multi cyclone dust collectors followed by wet scrubbing system for boilers & Thermic fluid heaters.
18	The industry shall collect & store the hazardous solid waste in an elevated closed shed with impervious lining and leachate collection system.	: The industry is storing hazardous waste in a room with CC flooring at Biological ETP area.
19	The industry shall dispose the Hazardous waste to TSDF, Dundigal, Medchal-Malkajgiri District regularly / Alternate Fuel & Raw Material Facilities (AFRF). The industry shall furnish online manifest copies of the hazardous waste lifted to TSDF on monthly basis to RO, Nalgonda.	: As per the details submitted by the industry The industry has sent ETP sludge & MEE salts of 51.905 Tons to M/s. TSDF during the period Apr' 2024 to Mar' 2025.
20	The industry should maintain the following records and the same should be made available to the Board Officials during the inspection. a) Daily production details as per the GST sales. b) Quantity of effluents generated, treated, evaporated and reused. c) Log Books for pollution control systems. d) Daily Hazardous / solid waste generated and disposed to TSDF / GEPIIL.	: The industry is maintaining production, water consumption, waste water generation, Hazardous waste generation and disposal details.
21	The industry shall install digital flow meters at all sections i.e., at inlet & outlet of ETP, RO inlet, RO Permeate, RO rejects, MEE inlet, MEE Condensate and shall maintain daily log books as per the meter readings.	: The industry has provided digital flow meters at Inlet and Outlet of ETP and provided digital meters for MEE feed/RO rejects, RO permeate.
22	The air emissions causing odour nuisance from Plant shall be controlled by adopting scientific methods so that the odour nuisance is eliminated completely.	: During inspection, no odour nuisance was observed within the industry premises.
23	The industry shall not discharge any waste water inside / outside the plant premises under any circumstances.	: During the inspection, no discharges of effluents was observed.
24	The industry shall develop greenbelt such that it shall not be less than 33% of total area, preferably along the all sides of industry site.	: The industry has developed greenbelt within industry premises.
25	The industry shall provide separate energy meters to the effluent treatment plant and air pollution control systems and maintain the daily records.	: They provided separate energy meters for ETP, Boiler APCE.
26	Qualified technical man power shall be employed to operate the ETP & MEE plant.	: Complied.

27	The industry shall take all precautionary and safety measures during process operations.	:	Directed to comply.
28	The industry shall maintain good house keeping within the plant premises.	:	Complied.
29	The industry shall comply with all the directions issued by the Board from time to time.	:	Submitted above.
30	The industry shall not sell the used empty drums/ barrels / liners / bags / Bottle etc. to outside parties & vendors for reuse, instead they shall discard the same to avoid reuse, which is resorting in illegal dumping of Hazardous Waste and shall dispose the same directly to authorized recyclers only.	:	--
31	The industry shall ensure for proper labelling of Hazardous Waste / other waste containers with particulars of industry & type of Waste along with characteristics, while storage & transporting the waste to Recyclers / TSDF / Cement Industries.	:	--

Remarks:

1. M/s. Maruthi Cottex Ltd. is located at Choutuppal (V&M), Yadadri Bhuvangiri District and engaged in textile fabric processing.
2. The industry has obtained CFO of the Board vide order dt.28.09.2022 for fabric processing – 1,50,000 Mtrs/day & Printed / dyed synthetic polyester cotton fabric - 1,50,000 Mtrs/day with validity up to 31.12.2027.
3. During inspection, the industry was in operation.
4. For HTDS effluents: The industry provided Screen chamber, Grit chamber, Flash Mixer, Tube Settler – 1, Aeration Tank – 1, Tube Settler – 2, Aeration tank – 2, Clarified tank, Sand Filter, Carbon Filter, UF, Ros (3 Nos), MEE, FE and ATFD.
5. For LTDS effluents: The industry has provided Screen Chamber/Oil Trap, Collection Tank, Primary Settling Tank, Pre-Aeration Tank, Aeration Tank, Secondary Settling Tank and Treated water collection tank.
6. During inspection, no discharges were observed within or outside the premises.
7. The industry has provided separate MDC followed by Multi cyclone dust collector followed by common wet scrubber followed by common stack of 30 mt height to the husk fired boiler of 6 TPH & Thermic fluid heater of 1 Lakh K.Cal/hr capacity. The industry provided common water scrubbing system for further control of the emissions. For boiler of 3 TPH capacity & The thermic fluid heater of 1 Lakh K.Cal/hr the industry has provided MDC & multi cyclone dust collectors followed by water scrubbing system commonly with stack of 30 mt height.
8. The industry has provided husk room for storage of husk and ash room for storage of ash.

17. **WHEREAS**, vide reference 18th cited, you were given an opportunity for hearing before the Task Force Committee of the Board during the meeting held on 24.04.2025. The Industry representative, RO Nalgonda have attended the meeting.

I. The Committee noted the following:

1. The industry has provided cameras for focusing chimney, ETP Area, RO Permeate flow meter. But same are not connected to TGPCB Server.
2. The industry shall provide above ground level RCC tanks for collection/storage of effluents. Whereas the industry has provided below ground level separate RCC storage tanks for storage of LTDS & HTDS.

II. The industry informed the following:

1. They will submit the request letter for online connectivity of cameras provided to the chimney, ETP Area and also digital flow meter with IP camera provided to the RO Permeate.
2. They will conduct the leak detection of effluent collection tanks from reputed organization within a month.

After detailed discussion, the committee recommended to issue Revocation of Closure Order subject to submission of undertaking on non compliances noted in meeting.

18. **WHEREAS**, vide reference 19th cited, the industry has submitted the compliance report on 25.04.2025.

19. **WHEREAS**, after careful consideration of the material facts of the case, **the Board hereby issue Revocation of Closure Order from the date of this order, with the following directions to comply:-**

1. The industry shall comply with all conditions stipulated in the CFO&HWA order issued by the Board scrupulously.
2. The industry shall segregate the effluents into LTDS and HTDS.
3. The industry shall treat the LTDS & HTDS effluents in dedicated Effluent Treatment Plants provided for both the LTDS & HTDS effluents, as stipulated in the CFO & HWA order dated 28.09.2022.
4. The industry shall rectify the operational issues in MEE & ATFD so as to collect the ATFD output in dry form only within one month time and submit the compliance to the Board.
5. The industry shall provide collection tank with sufficient capacity to collect the HTDS effluents near process area with acid proof lining. The industry shall provide motor pump to pump the HTDS effluents and provide HDPE pipelines to send the HTDS effluents into ETP from the collection tank within one month time and submit the compliance to the Board.
6. The industry shall conduct leak detection of effluent collection tank from reputed organization within one month.
7. The industry shall stop using the drains once the closed pipeline is installed.
8. The industry shall operate / maintain digital flow meters for recording waste water generation at inlet of various effluent streams of HTDS & LTDS, viz., MEE feed; condensate of MEE & ATFD, RO rejects, RO permeate etc.
9. The industry shall not discharge any waste water / effluent / contaminated rain water/ spillages / seepages / leakages within & outside the industry premises under any circumstances.
10. The industry shall collect & store the hazardous waste in an elevated closed shed with impervious lining and leachate collection system and shall dispose the Hazardous Waste regularly in accordance with the CFO&HW order.
11. The industry shall provide and maintain IP camera with PTZ (PAN, TILT Zoom, 5x or above focal length) with night vision capability at ETP area (HTDS& LTDS ETP systems), boiler area focusing chimney and focusing RO Permeate flow meters and shall connect to TGPCB server within one week.

12. The industry shall revalidate the Bank Guarantee of Rs.8.0 Lakhs as per the Board norms towards the compliance of the above conditions with validity period of one year.
13. The industry shall maintain good housekeeping within the plant premises.
14. The industry shall develop / maintain greenbelt such that it shall not be less than 33% of total area, preferably along the all sides of industry site, with width of not less than 5 mtrs greenbelt.
20. These directions are issued under Section 33(A) of Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988).
21. You are hereby directed to note that, should you misuse these orders to operate the unit violating any of the conditions mentioned above, your unit will be closed under Section 33(A) of Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988) and. You will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under Section 41(2) of Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988) and the punishment for which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

Sd/-
MEMBER SECRETARY

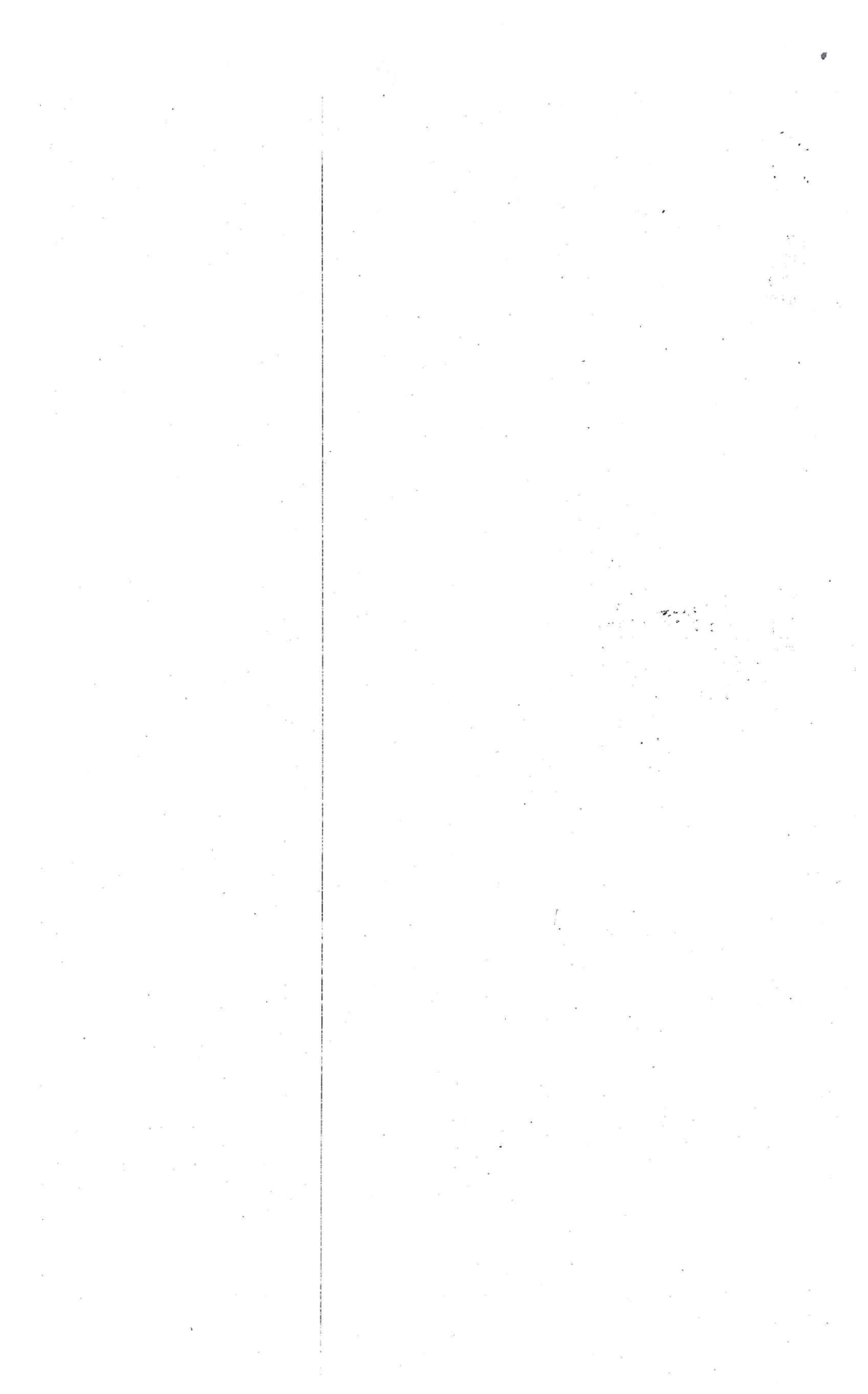
To
M/s. Maruthi Cottex Ltd.,
Choutuppal (V) & (M),
Yadadri Bhuvanagiri District.

Copy to:

1. The JCEE, ZO, RC Puram for information and necessary action.
2. The EE, RO-Nalgonda for information and necessary action.
3. Concerned file.

//T.C.F.B.O//


Senior Environmental Engineer
(Task Force - UH-IV)





TELANGANA POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN, A - 3, INDUSTRIAL ESTATE,
SANATHNAGAR, HYDERABAD - 500 018.

Phone: 040-23887500
 Fax: 040-23815631
 Website: tpspcb.cgg.gov.in

BY REGD. POST WITH ACK. DUE

AIR (PREVENTION AND CONTROL OF POLLUTION) ACT 1981
(AS AMENDED BY ACT 47 OF 1987)

Order No.NLG-10/TGPCB/TF/HO/2025- 267

Date:25.04.2025

Sub : **TGPCB - M/s. Maruthi Cottex Ltd., Choutuppal (V) & (M), Yadadri Bhuvanagiri District - Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987) - Revocation of Closure Orders - Orders Issued - Reg.**

- Ref :**
1. OA.No.80 of 2020 filed before the Hon'ble NGT, Southern Zone, Chennai.
 2. OA.No.55 of 2022 filed before the Hon'ble NGT, Southern Zone, Chennai.
 3. CFO Order dt.28.09.2022 valid up to 31.12.2027.
 4. The Hon'ble NGT, Chennai Order dated 12.08.2024 on OA No. 80 of 2020.
 5. Closure Order No.NLG-10/TGPCB/TF/HO/2024- dated 31.08.2024.
 6. The industry has filed an appeal No.62 of 2024 before the Hon'ble NGT, Chennai by challenging the closure order issued by the Board on 31.08.2024.
 7. The Hon'ble NGT, Chennai Order dated 17.09.2024 in Appeal No.62 of 2024.
 8. Suspension of closure order No.NLG-10/TGPCB/TF/HO/2024- Dated 21.09.2024.
 9. The Hon'ble NGT, Chennai Order dated 18.10.2024 in appeal No.62 of 2024.
 10. The Hon'ble NGT, Chennai Order dated 22.10.2024 in O.A No.80 of 2020.
 11. The Hon'ble NGT, Chennai has passed an order dated 04.11.2024 in appeal No.62 of 2024.
 12. Rolling Task Force Team Officials again inspected the industry on 26.10.2024 & 06.11.2024 as per the directions of the Hon'ble NGT, Chennai.
 13. The Hon'ble NGT, Chennai has passed an order dated 07.11.2024 in appeal No.62 of 2024.
 14. Temporary Revocation of Closure Order issued 02.12.2024.
 15. The Hon'ble NGT, Chennai Order dated 24.01.2025 in O.A No.55 of 2022.
 16. Industry representation dt. 10.03.2025 requesting revocation of closure order.
 17. Inspection of the industry by the Board Officials on 17.04.2025.
 18. Hearing held on 24.04.2025.
 19. Industry's letter dated 25.04.2025

* * * * *

ACE

1. **WHEREAS**, you are operating the industry located at Choutuppal (V) & (M), Yadadri Bhuvanagiri District and engaged in textile fabric processing with dyeing.
2. **WHEREAS**, vide reference 1st cited, Kalushya Parirakshana Samithi has filed an Original Application No.80 of 2020 before the Hon'ble NGT, Southern Zone, Chennai.
3. **WHEREAS**, vide reference 2nd cited, Sri Arige Veeraswamy, S/o. Arige Kistaiah, Tangadpalle Village, Choutuppal Mandal, Yadadri Bhuvanagiri District has filed an Original Application No.55 of 2022 before the Hon'ble NGT, Southern Zone, Chennai praying for compensation of Rs. 52,09,150/- or the quantum assessed by the experts, restore agriculture lands & bore wells of the applicant in Survey No.80, 78 and 250 and action against polluting industries.
4. **WHEREAS**, vide reference 3rd cited, the industry has obtained CFO of the Board vide order dt: 28.09.2022 for fabric processing-1,50,000 Mtrs/day & Printed / dyed synthetic polyester cotton fabric - 1,50,000 Mtrs/day with validity up to 31.12.2027.
5. **WHEREAS**, vide reference 4th cited, as per Hon'ble NGT order dated 12.08.2024 in OA No.80 of 2020 (SZ) and the Board issued closure orders to the industry on 31.08.2024 for certain non-compliances, vide reference 5th cited.

6. **WHEREAS**, vide reference 6th cited, the industry has filed an appeal No.62 of 2024 before the Hon'ble NGT Chennai against the closure order.
7. **WHEREAS**, vide reference 7th cited, the Hon'ble NGT, Chennai has passed the following order dated 17.09.2024 in appeal No.62 of 2024:
 1. This is an appeal directed against the impugned order dated 31.08.2024 passed by the Telangana State Pollution Control Board vide Order No.NLG-10/TGPCB/TF/HO/2024-929, directing closure of the appellant's unit.
 2. Admittedly, the Project Proponent/Appellant has generates trade effluents of High Total Dissolved Solids (HTDS) of 800 KLD, for which, at the point of disposal, the Zero Liquid Discharge (ZLD) system is already in existence.
 3. The Telangana State Pollution Control Board has specifically stated that the industry shall segregate the effluents into Low Total Dissolved Solids (LTDS) and HTDS streams. The LTDS effluents (313.5 KLD), after treatment in ETP, shall be recycled for washing of fabric, bleaching, scouring, etc. The HTDS effluents (800 KLD), after treatment in ETP, shall be routed through the Reverse Osmosis (RO) System. The RO permeate shall be recycled back into the process, cooling tower makeup etc. and the RO rejects are evaporated in Multi Effect Evaporator (MEE) followed by Agitated Thin Film Dryer (ATFD) and the MEE condensate is reused for boiler feed. The ETP sludge and ATFD salts are disposed of in TSDF.
 4. Now, by virtue of the impugned order dated 31.08.2024, the appellant's factory is closed. The representative of the company, who is present along with the learned counsel, would state that whenever they are running the HTDS process, the LTDS process cannot be run and vice versa.
 5. Even earlier, it was agreed by the Project Proponent that they will augment the ETP which was not done by them as assured and the reason given by them is that they are financially constrained and also claimed that the production line discharging LTDS, actually does not have any TDS and can be discharged through the ZLD system, if insisted by the Telangana SPCB.
 6. In such circumstances, even if the Telangana SPCB wants to inspect, unless the unit is run, it cannot assess the nature of LTDS and HTDS effluents.
 7. Therefore, it is appropriate to stay the impugned order dated 31.08.2024 of the Telangana SPCB for a period of 4 (Four) weeks only from today and permit the unit to run the LTDS line only for 4 (Four) weeks from today.
 8. As and when the appellant's unit is ready for the same, it can request the Telangana SPCB.
 9. Upon such request from the appellant, the Telangana SPCB is directed to inspect and file a report before this Tribunal".
 10. Post the matter on 18.10.2024.
8. **WHEREAS**, vide reference 8th cited, as per the directions of the Hon'ble NGT, Chennai order dated:17.09.2024 in appeal No.62 of 2024. The Board issued suspension of closure orders to the industry on 21.09.2024 for four weeks i.e. from 17.09.2024 to 14.10.2024 and permission to operate treatment system for treatment and disposal of LTDS effluents.
9. **WHEREAS**, vide reference 9th cited, the Hon'ble NGT issued order dated 18.10.2024 and Posted the matter on 04.11.2024.
10. **WHEREAS**, vide reference 10th cited, the Hon'ble NGT has disposed the O.A.No.80 of 2020 on 22.10.2024 and directed M/s.Maruthi Cottex to comply with the suggestion issued by the CPCB. The Hon'ble NGT also directed the TGPCB to inspect the industry (M/s.Maruthi Cottex) and report the compliance after 06 months.
11. **WHEREAS**, vide reference 11th & 12th cited, the Rolling Task Force Team Officials Inspected the industry on 26.10.2024 and 02.11.2024 and submitted the report to Board Office. The Board has submitted the report before the Hon'ble NGT on 02.11.2024. The

matter came up for hearing before the Hon'ble NGT, SZ on 04.11.2024 and posted for hearing on 07.11.2024.

12. **WHEREAS**, vide reference 13th cited, the Hon'ble NGT vide Order dated 07.11.2024 has disposed the appeal filed by the industry in Appeal No.62 of 2024" and the appellant unit is directed to comply the with all the conditions issued by the Telangana SPCB and ensure the operation of the ZLD at all times".

Consequently, the interlocutory application [I.A. No.112 of 2024 (SZ)] is closed.

13. **WHEREAS**, vide reference 14th cited, the Board has issued Temporary revocation of closure order to the industry on 02.12.2024 for a period of six months i.e. up to 01.06.2025.

14. **WHEREAS**, vide reference 15th cited, the Hon'ble NGT in O.A No.55 of 2022 of has passed an order on 24.01.2025 is as follows:

- a. Post the matter on 04.03.2025, finally. Meanwhile, objections must be filed by the applicant regarding the report of the District Collector-Yadadri Bhuvanagiri District; otherwise, the matter will proceed without them.

- Post the hearing on 04.03.2025.

- b. The Hon'ble NGT in O.A No.55 of 2022 of has passed an order on 04.03.2025 is as follows:

- The objection dated 03.03.2025 of the applicant is filed.
- Post the matter on 03.06.2025 for final hearing.

15. **WHEREAS**, vide reference 16th cited, the industry has submitted a representation dt. 10.03.2025 and requesting for revocation of closure orders.

16. **WHEREAS**, vide reference 17th cited, the RO, Nalgonda has inspected the industry on 17.04.2025, and submitted the report to the Board office on 19.04.2025. The details are as follows:

1. **Compliance status on directions mentioned in Temporary Revocation of Closure order dt. 02.12.2024 issued under Air Act:**

S.No.	Directions issued	Industry's compliance
1	The industry shall regularly operate Air Pollution Control Equipments i.e., Multi Cyclone dust collector to control the emissions.	The industry has provided separate MDC followed by Multi cyclone dust collector followed by common wet scrubber followed by common stack of 30 mt height to the husk fired boiler of 6 TPH & Thermic fluid heater of 1 Lakh K.Cal/hr capacity. The industry provided common water scrubbing system for further control of the emissions. For boiler of 3 TPH capacity & The thermic fluid heater of 1 Lakh K.Cal/hr the industry has provided MDC & multi cyclone dust collectors followed by water scrubbing system commonly with stack of 30 mt height. During inspection APCE are under operation and no air pollution nuisance was observed.
2	The industry shall provide separate energy meter to the Air .Pollution Control System and maintain a log register as per the meter readings.	They provided separate energy meters for ETP, Boiler APCE.

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3	The industry shall not cause any air pollution / odour nuisance / dust nuisance in the surrounding environment.	During inspection, no odour, air pollution and dust nuisance was observed within the industry premises.
4	The industry shall carry out water spraying within the industry premises to control fugitive emissions.	The industry is carrying water sprinkling at Ash storage area to control fugitive emissions.

Compliance status on directions mentioned in Temporary Revocation of Closure order dt. 02.12.2024 issued under Water Act:

S.No.	Directions issued	Industry's compliance
1	The industry shall comply with all conditions stipulated in the CFO&HWA order issued by the Board scrupulously.	Submitted.
2	The industry shall segregate the effluents into LTDS and HTDS.	The industry has provided separate storage tanks for LTDS & HTDS.
3	The industry shall treat the LTDS & HTDS effluents in dedicated Effluent Treatment Plants provided for both the LTDS & HTDS effluents, as stipulated in the CFO & HWA order dated 28.09.2022.	Complied.
4	The industry shall rectify the operational issues in MEE & ATFD so as to collect the ATFD output in dry form only within one month time and submit the compliance to the Board.	The industry representative has informed that, they carried maintenance works of MEE & ATFD. During inspection observed that, ATFD salts in dry form.
5	The industry shall provide collection tank of sufficient capacity to collect the HTDS effluents near process area with acid proof lining. The industry shall provide motor pump to pump the HTDS effluents and provide HDPE pipelines for conveyance of HTDS effluents to ETP from the collection tank within one month time and submit the compliance to the Board.	The industry has provided separate storage tanks for LTDS & HTDS. The industry has provided separated pipelines for conveyors of HTDS & LTDS.
6	The industry shall stop using the drains once the closed pipeline is installed.	Complied.

7	The industry shall operate / maintain digital flow meters for recording waste water generation at inlet of various effluent streams of HTDS & LTDS, viz., MEE feed; condensate of MEE & ATFD, RO rejects, RO permeate etc.	The industry has provided digital flow meters for LTDS & HTDS line and provided digital meters for MEE feed/RO rejects, RO permeate.
8	The industry shall not discharge any waste water / effluent / contaminated rain water/ spillages / seepages / leakages within & outside the industry premises under any circumstances.	During the inspection, no discharges of effluents were observed.
9	The industry shall collect & store the hazardous waste in an elevated closed shed with impervious lining and leachate collection system and shall dispose the Hazardous Waste regularly in accordance with the CFO&HW order and shall not store beyond 90 days.	The industry is storing hazardous waste in a room with CC flooring at Biological ETP area.
10	The industry shall provide and maintain IP camera with PAN, TILT Zoom, 5x or above focal length, with night vision capability at ETP area (HTDS& LTDS ETP systems), boiler area focusing chimney and focusing RO Permeate flow meters and shall connect to TGPCB server within one week and submit the compliance to the Board.	The industry has provided cameras for focusing chimney, ETP Area, RO Permeate flow meter. But same has to be connected to TGPCB Server.
11	The industry shall not discharge the treated or untreated effluents within and outside the premises under any circumstances.	During the inspection, no discharges of effluents were observed.
12	The industry shall revalidate the Bank Guarantee of Rs.8.0 Lakhs as per the Board norms towards the compliance of the above conditions with validity period of one year.	Complied. The industry has submitted BG of Rs. 8.0 Lakhs vide BG No. 0243NDDG00004524, Dt.17.03.2025 and same is having validity period up to 16.03.2026.
13	The industry shall maintain good housekeeping within the plant premises.	Complied.
14	The industry shall develop / maintain greenbelt such that it shall not be less than 33% of total area, preferably along the all sides of industry site, with width of not less than 5 mtrs greenbelt.	The industry has developed Good greenbelt within industry premises.
15	The industry shall not carryout operations without valid revocation of closure orders. Failing which the Board will be constraint to take action against the industry.	Complied.

Compliance status on suggestions made by CPCB:

S.No.	Directions issued	Industry's compliance
1	The unit shall segregate the effluent as LTDS and HTDS as per the consent and provide separately treatment system accordingly.	For HTDS effluents: The industry provided Screen chamber, Grit chamber, Flash Mixer, Tube Settler - 1, Aeration Tank - 1, Tube Settler - 2, Aeration tank - 2, Clarified tank, Sand Filter, Carbon Filter, UF, Ros (3 Nos), MEE, FE and ATFD. For LTDS effluents: The industry has provided Screen Chamber/Oil Trap, Collection Tank, Primary Settling Tank, Pre-Aeration Tank, Aeration Tank, Secondary Settling Tank and Treated water collection tank.
2	The unit shall augment the ETP, RO and MEE system to treat the LTDS and HTDS effluent and ensure adequate capacity of the treatment units.	The industry has provided separate LTDS & HTDS storage tanks. The industry has provided separated pipelines for conveyors of HTDS & LTDS. The industry representative has informed that, they carried maintenance works of MEE & ATFD. During inspection observed that, ATFD salts in dry form. The industry treating LTDS & HTDS separately.
3	The TDS observed in the stagnated water ranges from 2100 to 5700 ppm. The high TDS indicates the discharge of effluent, so the unit shall achieve ZLD and ensure that no untreated/treated/partially treated effluent discharged on land.	The industry is reusing the treated LTDS effluent for washing, scouring purpose & treated HTDS effluent for boiler and process.
4	The unit shall provide separate dedicated facility for storage of hazardous waste generated in the unit.	The industry is storing hazardous waste in a room with CC flooring at Biological ETP area.
5	Juliflora plant growth inside the premises shall be removed and green belt shall be developed. Proper access shall be provided in the green belt area.	Complied.
6	The unit shall provide flow meters for inlet & outlet of LTDS & HTDS treatment plants, UF inlet & outlet, all stages of RO inlet, outlet & permeate, MEE inlet, & condensate.	The industry has provided digital flow meters for LTDS & HTDS line and provided digital meters for MEE feed/RO rejects, RO permeate.
7	These flow meters shall be connected to TSPCB server. The unit shall provide cameras around the unit in consultation with TSPCB in order to monitor any discharge of effluent. The cameras shall be connected to TSPCB.	The industry has provided flow meters for LTDS & HTDS treatment plants, UF inlet & outlet, all stages of RO inlet, outlet & permeate, MEE inlet, condensate. But, the industry has not provided Online Connectivity System for flow meters to connected to the TGPCB server.

2. The industry's compliance of Schedule - B conditions of CFO order dated. 28.09.2022 is as follows:

S. No.	Condition	Compliance																								
1	The industry has paid consent fee of Rs. 2,89,300/- i.e., upto 31.03.2024. The industry shall pay the consent fees annually from the every financial year to till the validity of the consent order i.e., upto 31.12.2027.	The industry has paid Rs.2,25,000/- on 17.04.2025 and same is valid up to 31.03.2026.																								
2	The payment of annual consent fee for every financial year (i.e., April to March) within the stipulated time period i.e., 1st quarter of every financial year (April - June) is mandatory for the industry. Failing which, the validity of the Consent order automatically stands cancelled and operation of the industry / project without valid Consent attracts penal action under the provision of water Act, Air Act & Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016.	No action required																								
3	The industry either paying annual fee or total fee for consented period, shall pay the balance consent fee as per the revised rates as applicable from time to time.	No action required																								
4	The industry shall comply the all directions issued by the Board vide Revocation of closure order dated 06.01.2022.	The industry's compliance towards Board's directions dated: 02.12.2024 are submitted above.																								
5	The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below <table border="1"> <thead> <tr> <th>S. No.</th><th>Water Consumption</th><th>Quantity</th></tr> </thead> <tbody> <tr> <td>1.</td><td>Process & Washings</td><td>1165 KLD</td></tr> <tr> <td>2.</td><td>Boiler feed</td><td>120 KLD</td></tr> <tr> <td>3.</td><td>Cooling / Humidification/Water spraying</td><td>20 KLD</td></tr> <tr> <td>4.</td><td>DM Plant / Softner</td><td>5 KLD</td></tr> <tr> <td>5.</td><td>Domestic</td><td>10 KLD</td></tr> <tr> <td>6.</td><td>Gardening</td><td>80 KLD</td></tr> <tr> <td></td><td>Total</td><td>1400 KLD</td></tr> </tbody> </table>	S. No.	Water Consumption	Quantity	1.	Process & Washings	1165 KLD	2.	Boiler feed	120 KLD	3.	Cooling / Humidification/Water spraying	20 KLD	4.	DM Plant / Softner	5 KLD	5.	Domestic	10 KLD	6.	Gardening	80 KLD		Total	1400 KLD	As per the details submitted by the industry the avg water consumption for last 1 year (from Apr' 2024 to Mar' 2025) is 155.10 KLD (total is 56615 KL).
S. No.	Water Consumption	Quantity																								
1.	Process & Washings	1165 KLD																								
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6.	Gardening	80 KLD																								
	Total	1400 KLD																								
6	A sampling port with removable dummy of not less than 15cm diameter shall be provided to the stack at a distance of 8 times the diameter of the stack from the nearest constraint such as bends etc. A platform with suitable ladder shall be provided below 1 meter of sampling port to accommodate three persons with instruments. A 15 AMP 250 V plug point shall be provided on the platform.	Complied. The industry has provided new chimney with ladder, platform and port hole.																								

7	The emissions shall not contain constituents in excess of the prescribed limits mentioned below.							
	<table> <tr> <th>Chimney No.</th><th>Parameter</th><th>Emission standards (mg/NM³)</th></tr> <tr> <td>1 to 3</td><td>SPM</td><td>115</td></tr> </table>	Chimney No.	Parameter	Emission standards (mg/NM ³)	1 to 3	SPM	115	
Chimney No.	Parameter	Emission standards (mg/NM ³)						
1 to 3	SPM	115						
8	The industry shall comply with ambient air quality standards of PM₁₀(Particulate Matter size less than 10µm) - 100 µg/ m³; PM_{2.5}(Particulate Matter size less than 2.5 µm) - 60 µg/ m³; SO₂ - 80 µg/ m³; NO_x - 80 µg/m³, outside the factory premises at the periphery of the industry. Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009 Noise Levels: Day time - (6 AM to 10 PM) - 75 dB (A) Night time - (10 PM to 6 AM) - 70 dB (A).	: Directed to comply.						
9	The industry shall not manufacture new products / excess capacity beyond the permitted capacity mentioned in this order without obtaining CFE /CFO of the Board.	: As per the details submitted by the industry the total production for last 1 Year (from Apr' 2024 to Mar' 2025) is as follows: Fabric processing -I 18104137 (in mtrs), Printed synthetic / Polyester Fabric - 21296413 (in mtrs)						
10	The industry shall provide above ground level RCC tanks for collection / storage of trade effluents and arrest ground water pollution due to leaks/crack of pipes, tanks and spillages etc.	: The industry has provided below ground level separate RCC storage tanks for LTDS & HTDS. The industry has provided separated pipelines for conveyors of HTDS & LTDS.						
11	The industry shall not cause any spillages / discharges of chemicals/ effluents on ground. The drums containing chemicals & wastes shall be stored on elevated platform provided with leachate/spillages collection pit. In no case the drums shall be stored on open ground.	: • During the inspection, no discharges were observed. • The industry is storing hazardous waste in a room with impervious lining floor at Biological ETP area.						
12	The industry shall procure raw materials i.e., synthetic / Polyester fabric from outside parties for manufacture of Printed Synthetic / Polyester Fabric and shall carryout only printing & washing activity.	: Complied. They are purchasing synthetic / polyester fabric from outside parties.						

13	The industry shall segregate the effluents into LTDS & HTDS streams and treat the effluent separately. The LTDS effluents (313.5 KLD) shall be treated in the ETP. The treated effluent shall be recycled back for washings of fabric, bleaching, scouring etc., and the HTDS Effluents (800 KLD) shall be treated in the ETP followed by 3 pass RO Systems. The RO permeate shall be recycled back into the process, cooling tower makeup etc., and the RO Rejects shall evaporate into MEE followed by ATFD. The condensate of MEE shall be used for boiler feed makeup. The ETP sludge and ATFD salts are disposed to TSDF, Dundigal, Medchal-Malkajgiri District for safe disposal / Alternate Fuel & Raw Material Facilities (AFRF) for disposing to cement industries for co-processing.	For HTDS effluents: The industry provided Screen chamber, Grit chamber, Flash Mixer, Tube Settler - 1, Aeration Tank - 1, Tube Settler - 2, Aeration tank - 2, Clarified tank, Sand Filter, Carbon Filter, UF, Ros (3 Nos), MEE, FE and ATFD. For LTDS effluents: The industry has provided Screen Chamber/Oil Trap, Collection Tank, Primary Settling Tank, Pre-Aeration Tank, Aeration Tank, Secondary Settling Tank and Treated water collection tank. As per the details submitted by the industry The industry has sent ETP sludge & MEE salts of 51.905 Tons to M/s. TSDF during the period Apr' 2024 to Mar' 2025.
14	The industry shall regularly operate ETP, RO system & Multiple Effect Evaporator (MEE) followed by ATFD to evaporate the RO rejects.	During inspection, the ZLD system was in operation.
15	The industry shall regularly operate the Air Pollution Control Equipments i.e., MDC followed by water scrubbing for control of the dust & flue gas emissions generated from boilers & thermic fluid heaters. The industry shall not cause any air pollution in the surrounding area.	The industry has provided separate MDC followed by Multi cyclone dust collector followed by common wet scrubber followed by common stack of 30 mt height to the husk fired boiler of 6 TPH & Thermic fluid heater of 1 Lakh K.Cal/hr capacity. The industry provided common water scrubbing system for further control of the emissions. For boiler of 3 TPH capacity & The thermic fluid heater of 1 Lakh K.Cal/hr the industry has provided MDC & multi cyclone dust collectors followed by water scrubbing system commonly with stack of 30 mt height. During inspection APCE are under operation and no nuisance was observed.
16	The industry shall provide closed shed for storage of husk & husk ash to control fugitive emissions.	The industry has provided husk room for storage of husk and ash room for storage of ash.

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17	The industry shall install fume / dust extraction system followed by scrubber to control emissions generated from the process.	: No fume / dust generation from the process. The industry has provided MDC & Multi cyclone dust collectors followed by wet scrubbing system for boilers & Thermic fluid heaters.
18	The industry shall collect & store the hazardous solid waste in an elevated closed shed with impervious lining and leachate collection system.	: The industry is storing hazardous waste in a room with CC flooring at Biological ETP area.
19	The industry shall dispose the Hazardous waste to TSDF, Dundigal, Medchal-Malkajgiri District regularly / Alternate Fuel & Raw Material Facilities (AFRF). The industry shall furnish online manifest copies of the hazardous waste lifted to TSDF on monthly basis to RO, Nalgonda.	: As per the details submitted by the industry The industry has sent ETP sludge & MEE salts of 51.905 Tons to M/s. TSDF during the period Apr' 2024 to Mar' 2025.
20	The industry should maintain the following records and the same should be made available to the Board Officials during the inspection. e) Daily production details as per the GST sales. f) Quantity of effluents generated, treated, evaporated and reused. g) Log Books for pollution control systems. h) Daily Hazardous / solid waste generated and disposed to TSDF / GEPIIL.	: The industry is maintaining production, water consumption, waste water generation, Hazardous waste generation and disposal details.
21	The industry shall install digital flow meters at all sections i.e., at inlet & outlet of ETP, RO Inlet, RO Permeate, RO rejects, MEE inlet, MEE Condensate and shall maintain daily log books as per the meter readings.	: The industry has provided digital flow meters at Inlet and Outlet of ETP and provided digital meters for MEE feed/RO rejects, RO permeate.
22	The air emissions causing odour nuisance from Plant shall be controlled by adopting scientific methods so that the odour nuisance is eliminated completely.	: During inspection, no odour nuisance was observed within the industry premises.
23	The industry shall not discharge any waste water inside / outside the plant premises under any circumstances.	: During the inspection, no discharges of effluents was observed.
24	The industry shall develop greenbelt such that it shall not be less than 33% of total area, preferably along the all sides of industry site.	: The industry has developed greenbelt within industry premises.
25	The industry shall provide separate energy meters to the effluent treatment plant and air pollution control systems and maintain the daily records.	: They provided separate energy meters for ETP, Boiler APCE.
26	Qualified technical man power shall be employed to operate the ETP & MEE plant.	: Complied.

27	The industry shall take all precautionary and safety measures during process operations.	: Directed to comply.
28	The industry shall maintain good house keeping within the plant premises.	: Complied.
29	The industry shall comply with all the directions issued by the Board from time to time.	: Submitted above.
30	The industry shall not sell the used empty drums/ barrels / liners / bags / Bottle etc. to outside parties & vendors for reuse, instead they shall discard the same to avoid reuse, which is resorting in illegal dumping of Hazardous Waste and shall dispose the same directly to authorized recyclers only.	: --
31	The industry shall ensure for proper labelling of Hazardous Waste / other waste containers with particulars of industry & type of Waste along with characteristics, while storage & transporting the waste to Recyclers / TSDF / Cement Industries.	: --

Remarks:

1. M/s. Maruthi Cottex Ltd. is located at Choutuppal (V&M), Yadadri Bhuvangiri District and engaged in textile fabric processing.
 2. The industry has obtained CFO of the Board vide order dt.28.09.2022 for fabric processing - 1,50,000 Mtrs/day & Printed / dyed synthetic polyester cotton fabric - 1,50,000 Mtrs/day with validity up to 31.12.2027.
 3. During inspection, the industry was in operation.
 4. For HTDS effluents: The industry provided Screen chamber, Grit chamber, Flash Mixer, Tube Settler - 1, Aeration Tank - 1, Tube Settler - 2, Aeration tank - 2, Clarified tank, Sand Filter, Carbon Filter, UF, Ros (3 Nos), MEE, FE and ATFD.
 5. For LTDS effluents: The industry has provided Screen Chamber/Oil Trap, Collection Tank, Primary Settling Tank, Pre-Aeration Tank, Aeration Tank, Secondary Settling Tank and Treated water collection tank.
 6. During inspection, no discharges were observed within or outside the premises.
 7. The industry has provided separate MDC followed by Multi cyclone dust collector followed by common wet scrubber followed by common stack of 30 mt height to the husk fired boiler of 6 TPH & Thermic fluid heater of 1 Lakh K.Cal/hr capacity. The industry provided common water scrubbing system for further control of the emissions. For boiler of 3 TPH capacity & The thermic fluid heater of 1 Lakh K.Cal/hr the industry has provided MDC & multi cyclone dust collectors followed by water scrubbing system commonly with stack of 30 mt height.
 8. The industry has provided husk room for storage of husk and ash room for storage of ash.
17. **WHEREAS**, vide reference 18th cited, you were given an opportunity for hearing before the Task Force Committee of the Board during the meeting held on 24.04.2025. The industry representative, RO Nalgonda have attended the meeting.

I. The Committee noted the following:

1. The industry has provided cameras for focusing chimney, ETP Area, RO Permeate flow meter. But same are not connected to TGPCB Server.
2. The industry shall provide above ground level RCC tanks for collection/storage of effluents. Whereas the industry has provided below ground level separate RCC storage tanks for storage of LTDS & HTDS.

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II. The industry informed the following:

1. They will submit the request letter for online connectivity of cameras provided to the chimney, ETP Area and also digital flow meter with IP camera provided to the RO Permeate.
2. They will conduct the leak detection of effluent collection tanks from reputed organization within a month.

After detailed discussion, the committee recommended to issue Revocation of Closure Order subject to submission of undertaking on non compliances noted in meeting.

18. **WHEREAS**, vide reference 19th cited, the industry has submitted the compliance report on 25.04.2025.
19. **WHEREAS**, after careful consideration of the material facts of the case, **the Board hereby issue Revocation of Closure Order from the date of this order, with the following directions to comply:-**
 1. The industry shall regularly operate Air Pollution Control Equipments i.e., Multi Cyclone dust collector to control the emissions.
 2. The industry shall provide separate energy meter to the Air Pollution Control System and maintain a log register as per the meter readings.
 3. The industry shall not cause any air pollution / odour nuisance / dust nuisance in the surrounding environment.
 4. The industry shall carry out water spraying within the industry premises to control fugitive emissions.
20. These directions are issued under Section 31(A) of the Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987).
21. You are hereby directed to note that, should you misuse these orders to operate the unit violating any of the conditions mentioned above, your unit will be closed under Section 31(A) of the Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987) without any further notice to you and you will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 37(1) of Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987), the punishment for which include imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

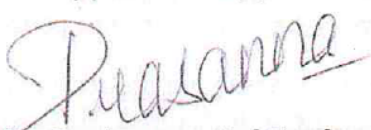
Sd/-
MEMBER SECRETARY

To
M/s. Maruthi Cottex Ltd.,
Choutuppal (V) & (M),
Yadadri Bhuvanagiri District.

Copy to:

1. The JCEE, ZO, RC Puram for information and necessary action.
2. The EE, RO-Nalgonda for information and necessary action.
3. Concerned file.

//T.C.F.B.O//


Senior Environmental Engineer
(Task Force - UH-IV)



TELANGANA POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519

BY REGD. POST WITH ACK. DUE

Order No.NLG-10/TGPCB/TF/HO/2025- 266

Dt:25.04.2025

Sub : TGPCB - M/s. Maruthi Cottex Ltd., Choutuppal (V) & (M), Yadadri Bhuvanagiri District - Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988) and Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987) - Restoration of Power Supply - Orders Issued - Reg.

Ref : 1. Order No.NLG-10/TGPCB/TF/HO/2024- Dated:02.12.2024.
2. Hearing held on 24.05.2025.
3. Order No.NLG-10/TGPCB/TF/HO/2025- Dated:25.04.2025.

* * * * *

In the 1st reference mentioned above, orders under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 were issued to TGSPDCL to restore the power supply for a period of Six Months to M/s. Maruthi Cottex Ltd., Choutuppal (V) & (M), Yadadri Bhuvanagiri District.

In the 2nd reference cited, the status of the industry was reviewed before the Board's Task Force Committee meeting held on 24.04.2025. After careful consideration of all the material facts of the case, it was decided to issue Revocation of Closure Orders to the industry. Accordingly, the Board has issued revocation of closure orders to the industry vide reference 3rd cited. A copy of the revocation of closure orders is herewith enclosed.

In view of the above, the Board hereby directs the TGSPDCL to restore the power supply to M/s. Maruthi Cottex Ltd., Choutuppal (V) & (M), Yadadri Bhuvanagiri District from the date of this order for carrying out the production activities. These directions are issued under Section 33(A) of Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988) & under Section 31(A) of the Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987).

Sd/-
MEMBER SECRETARY

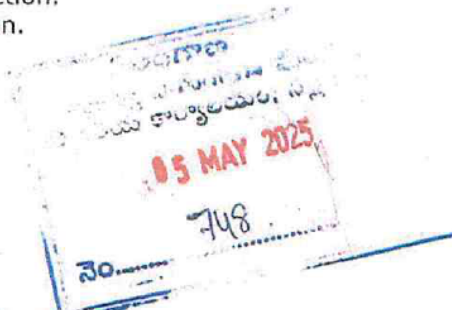
To
The Superintending Engineer (Operations),
Telangana Southern Power Distribution Company Ltd.,
Yadadri Bhuvanagiri District.

Copy to :

1. The JCEE, ZO-RC Puram for information and necessary action.
2. The EE, RO-Nalgonda for information and necessary action.
3. Concerned File.

//T.C.F.B.O//

Senior Environmental Engineer
(Task Force - UH-IV)



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Item No.22:**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

[Through Physical Hearing (Hybrid Option)]

Original Application No.80 of 2020 (SZ)

IN THE MATTER OF:

SUO MOTU

... Applicant(s)

Versus

Union of India and Ors.

...Respondent(s)

Date of hearing: 22.04.2025.**CORAM:****HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER****HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER**

For Applicant(s): Suo Motu.

For Respondent(s): Mrs. H. Yasmeen Ali for R2, R4 to R7.
 Mr. T. Sai Krishnan for R3.
 M/s. Janani Shankar, R. Parthasarathy for R8.
 Mr. S. Sai Sathya Jith for R9.
 Ms. S. Priyadharshini for R10.
 Mr. R. Thirunavukarasu for R11.

ORDER

1. While disposing of the Original Application [O.A. No. 80 of 2020 (SZ)] by Judgment dated 22.10.2024, this Tribunal directed the Telangana Pollution Control Board (TGPCB) to file a compliance report after a period of six months.

2. The matter is listed today for reporting compliance with the said directions; however, the compliance report is yet to be filed.

3. For filing the compliance report, let the matter be listed on **01.07.2025**.



Sd/-

Smt. Justice Pushpa Sathyanarayana, JM

Sd/-

Dr. Satyagopal Korlapati, EM

O.A. No.80/2020(SZ),
22nd April, 2025. Mn.